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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

.....

O.A.No. 41/94.

New Delhi, this the 13th April, 1994.

SHRI J.P. SHARMA, MEMBER (J).

Satya Parkash Gupta,
s/o Shri Giri Parsad,
Retired railway servant,
Ordinary residing with Man Mohal Gupta,
B.C.--29, Shalimar Bagh, Delhi. ...Applicant

By advocate : Shri G.S. Beqrar.

Versus

1. The Union of India,
through the General Manager,
Northern Railway, Baroda House,
NEW DELHI.
2. The Divisional Personnel Officer,
N. Railway, D.R.M. Office, Allahabad.

...Respondents

By advocate : Shri R.L.Dhawan.

ORDER (ORAL)

SHRI J.P.SHARMA :

The respondents have not filed any reply but the learned counsel for the respondents opposed the admission of this application on the ground that the matter is hit by limitation. The applicant has retired on 30-9-89 and has been given settlement benefits. In this application, the applicant has prayed for revision of pensionary benefits. However, the learned counsel for the applicant prays that the applicant should be furnished the details of calculation of the pensionary benefits and the counsel for the respondents has no objection to deliver that calculation to the applicant within two months. The application is, therefore,

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disposed of with the direction that the respondents to furnish the details to the applicant but it will not give a further cause of action to the applicant. No costs.

Pass

(J.P.SHARMA)
MEMBER (J)

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